

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 105 OF 2019 &
IA NOS. 227 & 185 OF 2019**

Dated: 27th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Adani Electricity Mumbai Limited

.... Appellant(s)

Vs.

**The Maharashtra Electricity Regulatory
Commission & Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

ORDER

IA NO. 227 of 2019

(Application for exemption from filing certified copy of impugned order)

For the reasons set out in the application, the IA is allowed.

IA NO. 185 of 2019

(Application for permission to urging additional grounds)

For the reasons set out in the application, the IA is allowed.

The appellant/applicant is directed to carry out consequential amendment in the main appeal within a week from today.

APPEAL NO. 105 OF 2019

Admit.

Learned counsel for Respondents may file objection/reply on or before 22.05.2019 with advance copy to the other side. Thereafter, rejoinder may be filed by the Appellant on or before 12.06.2019 with advance copy to the other side.

Since the Appeal pertains to tariff issues, public notice be issued.

List the matter on **29.07.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/kt